

BIHAR STATE LEGAL SERVICES AUTHORITY



ANNUAL REPORT

(1st July 2023- 30th June 2024)

BIHAR STATE LEGAL SERVICES AUTHORITY,
PATNA

Regarding Annual Report for the period (01.07.2023 - 30.06.2024)

Legal Services Authorities at Bihar

No. of SLSA- 01

No. OF HCLSC- 01

No. of DLSA- 37

No. of SDLSC- 48

To carry out the provisions of Legal Services Authorities Act, 1987, Bihar State Legal Services Authority is engaged in ensuring implementation of policies mandated by the National Legal Services Authority and also chalking out schemes and strategies to ensure “Access to justice for all” . Bihar State Legal Services Authority is working with its full efficiency on its moto “Legal Aid to needy” giving legal aid to the poor and the needy persons.

1. Giving effect to the policies and directions of NALSA;
2. Monitoring the implementation of NALSA and BSLSA Schemes:
 - NALSA (Legal Services to the victims of Drug Abuse and Eradication Drug Menace) Scheme, 2015,
 - NALSA (Child Friendly Legal Services Children and their Protection) Scheme, 2015,
 - NALSA (Legal Services to workers in the Unorganized Sector) Scheme, 2015,
 - NALSA (Legal Services to the Mentally Ill and Mentally Disabled Persons) Scheme, 2015
 - NALSA (Victims of Trafficking and Commercial Sexual Exploitation) Scheme, 2015,
 - NALSA Scheme for Legal Services to Disaster Victims,
 - NALSA (Effective Implementation of Poverty Alleviation Schemes) Scheme, 2015
 - NALSA (Protection and Enforcement of Tribal Rights) Scheme, 2015,
 - NALSA (Legal Services to Senior Citizen) Scheme
 - SITARA (Scheme for Integration of Transgender Persons and their Rehabilitation and providing Access to Justice), 2023"

3. Implementation of Bihar Victim Compensation Scheme –

During the period 01.07.2023 to 30.06.2024, Rupees **15,96,61,000/-** was allotted to DLSAs for making payment to concerned victims. Number of Victims to whom compensation has been allotted under Victim Compensation Scheme for the said period is 563.

4. Monitoring the compliance of provisions relating to responsibilities of Legal Services Authorities under Juvenile Justice (Care & Protection of Children) Act, 2016.

5. Conducted the High Level Committee Meeting in which Direction was given to Chief Judicial Magistrates for conducting review meeting U/S-16 of Juvenile Justice Act.
6. Updating database of various Schemes for publicizing them for the target group.
7. Sensitizing people about their legal rights through the medium of Television Programme.
8. To act in coordination with other governmental agencies, non-governmental agencies, non- voluntary social service institutions, universities and other bodies engaged in the work of promoting the cause of legal services to the poor and legal awareness programs.
9. CAMPAIGN FOR ENHANCING EFFECTIVE LEGAL AID AND SERVICES TO PRISONERS-

A. UTRC (Under Trial Review Committee) Special Campaign: The National Legal Services Authority (NALSA) launched a nation-wide campaign to identify undertrial prisoners eligible for release by the district-level Under Trial Review Committee. The National Legal Services Authority (NALSA) continuously monitored the progress of the campaign by addressing the concerns of the State Legal Services Authorities (SLSAs) and District Legal Services Authorities (DLSAs) during the campaign. Through this campaign the National Legal Services Authority, along with the State Legal Services Authorities and District Legal Services Authorities, aimed to:

- Identify prisoners eligible to be considered by the UTRC under the mandated categories;
- Organize UTRC meetings on the same day/s throughout the country in order to review all eligible cases of prisoners;
- Recommend for release all such cases that the UTRC considers fit for consideration of release;
- Urgently file bail or appropriate applications through panel lawyers for all prisoners recommended for release by the UTRC for seeking necessary relief;
- Release as many prisoners recommended by UTRC, keeping liberty as paramount;
- Update the status of UTRC recommendations based on action taken reports and documenting good practices;
- Seek effective coordination among DLSA, prisons, lawyers and concerned courts and;
- Make the UTRCs more vigilant in checking unnecessary pre-trial detention, secure the fair trial rights of prisoners and facilitate potential release of prisoners, during and even after the campaign. As per direction of NALSA, UTRC Special Campaign was launched in Bihar on 18th September, 2023 which concluded on 20th November, 2023. A total of 941 undertrial prisoners were released in Bihar during UTRC Special campaign.
- In compliance of direction issued by BSLSA and in the light of NALSA's SOP for Undertrial Review Committee, The National Legal Services Authority (NALSA) initiated a nationwide quarterly review committee to identify undertrial prisoners eligible for release by the district-level Under Trial Review Committee (UTRC). NALSA closely monitored the progress by addressing concerns from the State Legal Services Authorities (SLSAs) and District Legal Services Authorities (DLSAs). The campaign aimed to identify prisoners eligible for consideration by the UTRC under mandated categories. UTRC meetings were organised nationwide on the same day to review all eligible prisoner cases and recommend the release of prisoners who were deemed fit for release by the UTRC. Bail or appropriate applications were promptly filed through panel lawyers for all prisoners recommended for release by the UTRC and as many prisoners were released, prioritizing liberty. The status of UTRC recommendations were updated based on action taken reports and best practices were also documented. The effective coordination among DLSAs, prisons, lawyers, and concerned courts were ensured and UTRC vigilance in preventing unnecessary pre-trial detention, securing fair trial rights for prisoners, and facilitating their potential release during and after the campaign was enhanced.

B. Celebration of "Ek Diya Vidhik Sewa ke naam" Campaign during Diwali and Chath Puja

The deployment of Legal Aid Help Desks at Chhath ghats during the Chhath Pooja festival in Bihar is a commendable effort to provide essential services to the community. The "Ek Diya Vidhik Sewa Ke Naam" campaign, conducted during Diwali and Chhath Puja in 2023, represents a unique initiative to raise awareness about legal services and make them available to people during festive times. These endeavours highlight a commitment to ensuring that legal assistance reaches those in need, even amidst celebrations.

C. Legal Services Camp organized at Patna

Under the stewardship of Justice Chakradhari Sharan Singh, Executive Chairman of Bihar State Legal Services Authority (BSLSA), The District Legal Services Authority, Patna, successfully organised a legal services camp on 04.11.2023 at Bankipur Girls High School, Patna, where a total of 700 people gathered to avail various essential services. The camp, inaugurated by Justice Chakradhari Sharan Singh, Justice Patna High Court cum Executive Chairman State Legal Services Authority, witnessed the active participation of needy persons. The focus of the one day camp was on effective implementation of the NALSA schemes. Specifically, the camps will address the NALSA (Effective Implementation of Poverty Alleviation Schemes) Scheme, 2015, NALSA (Child Friendly Legal Services to Children and their protection) Scheme, 2015 and BSLSA's "Scheme for Integration of Transgender Person and their Rehabilitation and providing Access to Justice", 2023 (SITARA, 2023)".

D. Legal Services Camp Organised at Sitamarhi

On the 4th of February 2024, an impactful legal services camp unfolded at Dumra Hawai Adda, Sitamarhi, leaving an indelible mark on the community. The event commenced with grandeur as it was inaugurated by esteemed personalities, including Hon'ble Mr. Justice Vipul M. Pancholi, Judge of the Patna High Court, along with Hon'ble Harish Kumar and Hon'ble Purnendu Singh, both Judges of the Patna High Court. Their presence underscored the significance of legal aid and justice outreach in the region.

The camp wasn't just about speeches; it was about tangible assistance. A total of 35 tricycles and 5 wheelchairs were distributed, easing mobility challenges for those in need. Additionally, the distribution of handicapped certificates was a crucial step in ensuring access to government schemes and facilities for individuals with disabilities.

E. Celebration of Human Rights Day at Prisons of Bihar

On December 10, 2023, the Bihar Human Rights Commission and Bihar State Legal Services Authority (BSLSA) took a pioneering step towards promoting legal awareness on the human rights of prisoners across all 59 Jails in Bihar. The initiative received commendation and approval from Chief Justice K. Vinod Chandran, Patron in Chief BSLSA and Chief Justice of Patna High Court, Justice Chakradhari Sharan Singh, Executive Chairman of BSLSA, and Justice A.M Badar (Retd.) Chairman of Bihar Human Rights Commission (BHRC). BHRC and BSLSA collaborated to develop a concise booklet aimed at enlightening prisoners about their legal rights. The booklet includes fundamental information and references to the latest judgements of Supreme Court of India, providing a comprehensive guide to the legal rights of prisoners. The BHRC issued directives to all Jails in Bihar, urging them to ensure the simultaneous organization of the legal awareness program. The program took place in all Jails, including Central, District and Sub Jails. To facilitate the dissemination of legal information, BSLSA had called upon the DiLSAs to assign Panel advocates and Para Legal Volunteers for the event. The legal experts will offer insights into the rights of prisoners as outlined in various provisions of the law. Justice A.M Badar (Retd.), Chairman of BHRC, took a hands on approach by monitoring the entire arrangement for the celebration of Human Rights Day. The involvement of key figures from the judiciary underscores

the significance of this initiative in enhancing awareness and upholding the human rights of prisoners in the State of Bihar.

F. Pradhikar Aapke Dwar

"Pradhikar Aapke Dwar" embarked on a transformative door-to-door campaign in celebration of International Women's Day, spanning from March 4th to March 8th, 2024. This initiative, deeply rooted in the ethos of empowerment and gender equality, aimed to amplify the voices and address the needs of women across diverse communities. Throughout the campaign, dedicated volunteers traversed neighbourhoods, engaging in meaningful conversations and forging connections with women from all walks of life. They listened attentively to their concerns, aspirations, and challenges, fostering a supportive environment where women felt heard and valued. Armed with information and resources, the volunteers provided vital support and guidance on a range of issues, including healthcare, education, employment, legal rights, and access to social welfare schemes. They also conducted awareness sessions on women's rights, encouraging women to assert their agency and advocate for gender equality in their communities. The "Pradhikar Aapke Dwar" campaign not only celebrated the achievements of women but also served as a catalyst for positive change, inspiring collective action and fostering solidarity among community members. By reaching out directly to women in their homes, it created a safe and inclusive space for dialogue, empowerment, and mutual support. As the campaign drew to a close on International Women's Day, its impact reverberated far beyond the confines of doorsteps, leaving behind a legacy of empowerment, advocacy, and hope for a more equitable and just society.

10. CONDUCTED BSLSA INTERNSHIP PROGRAMME -

A. WINTER INTERNSHIP PROGRAMME

The winter internship conducted at BSLSA from January 3rd, 2024 to January 23, 2024 was a transformative experience for the participating students, offering a multifaceted journey into the realms of law and social justice. Throughout the program, students had the unique opportunity to engage with legal theory and practice through a series of immersive experiences and hands-on activities. One of the highlights of the internship was the series of enlightening field visits to key institutions within the legal landscape. From the solemn halls of the civil court to the bustling offices of the District Legal Services Authority (DLSA), and from the confines of Beur Jail to the bustling corridors of Kotwali Thana, students were exposed to the inner workings of the legal system firsthand. These visits provided invaluable insights into the various facets of law enforcement, dispute resolution, and access to justice, deepening students' understanding of the practical applications of legal principles. Beyond the realms of law enforcement, students also had the opportunity to connect with the broader community through visits to an old age home. These interactions fostered empathy, compassion, and a deeper appreciation for the social dimensions of legal advocacy. Moreover, the internship provided a platform for creative expression and intellectual exploration through a video-making competition. Guided by their passion for law and social justice, students collaborated to produce insightful and thought-provoking videos on a diverse range of legal topics. Through this medium, they not only demonstrated their understanding of legal concepts but also showcased their creativity and communication skills, contributing to a wider discourse on legal issues. Overall, the winter internship at BSLSA was a comprehensive and enriching experience that equipped students with both theoretical knowledge and practical skills, preparing them to become informed and empowered advocates for justice and legal reform in society.

B. SUMMER INTERNSHIP PROGRAMME

The summer internship program organized by the Bihar State Legal Services Authority

(BSLSA) from June 5, 2024, to June 25, 2024, was an enriching experience for the participating students. They delved into key legal frameworks, including the Legal Services Act, Human Rights Act, Commercial Courts Act, and Transgender Persons Act, gaining comprehensive insights into these pivotal legislations. The program also featured educational visits to various institutions such as the Child Welfare Committee (CWC), District Legal Services Authority (DLSA) Patna, Civil Court Patna, Bihar Judicial Academy Patna, and Beur Central Jail. These visits provided students with practical exposure to the functioning of the legal system. Additionally, the internship fostered creativity and application of legal knowledge through a law-related movie-making competition, encouraging participants to express legal concepts through an innovative medium.

11. BIHAR STATE LEGAL SERVICES AUTHORITY VIRTUALLY INAUGURATES LEGAL AID DEFENCE COUNSEL SYSTEM ACROSS 36 DISTRICTS-

On the auspicious occasion of Mahatma Gandhi's Birth anniversary, the Bihar State Legal Services Authority (BSLSA) took a significant step towards providing legal services to the weaker and marginalized section of society. In a virtual ceremony held on October 2nd, 2023, the officers of Legal Aid Defence Counsel was inaugurated across 36 out of 38 districts of Bihar.

The inauguration was presided over by Justice K. Vinod Chandran, Chief Justice, Patna High Court and Patron- in Chief, BSLSA, who virtually inaugurated the offices. The inauguration was presided over by Justice K. Vinod Chandran, Chief Justice Patna High Court and Patron in chief, BSLSA, who virtually inaugurated the offices. Justice Chakradhari Saran Singh, JAD-1, Patna High Court and Executive Chairman, BSLSA along with other esteemed Judges of Patna High Court, graced the inaugural ceremony.

12. UNVEILING OF SITARA (SCHEME FOR INTEGRATION OF TRANSGENDER PERSON, THEIR REHABILITATION AND ACCESS TO JUSTICE) SCHEME:

Under the leadership of Justice Chakradhari Sharan Singh, JAD-1 Patna high court cum Executive Chairman, Bihar State Legal Services Authority unveiled the "Scheme for Integration of Transgender Persons and their Rehabilitation and providing Access to Justice, 2023 (SITARA) for the first time. The scheme aims to oversee the proper implementation of the Transgender Person (Protection of Rights) Act, 2019, and Transgender Person (Protection of Rights) Rules, 2020, while taking initiatives for the holistic welfare of transgender individuals. The launch ceremony was attended by members of the transgender community, BSLSA officers and staff, took place in both physical and online modes. The Hon'ble Executive Chairman, BSLSA emphasized the key principles of Integration, Rehabilitation and Access to justice for the transgender community. During the event, Ms. Reshma Prasad, a member of the National Council for Transgender Persons and founder of the NGO SAFAR, along with other transgender community members shared their views and grievances, emphasizing the positive impact of the SITARA Scheme. It was lauded as a beacon of light during the festival of Diwali, signifying hope of progress.

13. INAUGURATION OF 40 HOUR MEDIATION TRAINING PROGRAMME BY MCPC, SUPREME COURT AT BIHAR JUDICIAL ACADEMY

In a bid to promote the amicable resolution of pending disputes in the High Court, the Bihar State Legal Services Authority (BSLSA) has launched a "40 hours Mediation Training Programme" on "Concept and Techniques of Mediation" for advocates. Under the aegis of the Mediation and Conciliation Project Committee (MCPC) of the Supreme Court of India and NALSA, the series of training programmes from December, 2023 to September, 2024 was inaugurated on December 19, 2023, at the Bihar Judicial

Academy by Justice K. Vinod Chandran, Chief Justice, Patna High Court cum Patron in Chief, BSLSA. The MCPC, known for its successful court integrated mediation process since 2005 and Patna High Court Mediation Committee has approved the 40 hour training programme commencing on December 23, 2023. The training program is being organized with coordination with Bihar Judicial Academy. The Inauguration Ceremony witnessed the presence of several esteemed dignitaries including Justice Chakradhari Sharan Singh, Patna High Court cum then Executive Chairman, BSLSA, Justice Ashutosh Kumar, Judge, Patna High Court cum present Executive Chairman, BSLSA, Justice Vipul M. Pancholi, Judge, Patna High Court cum then Chair Person, Patna High Court Legal Services Committee; and Justice P.B Bajanthri, Judge, Patna High Court cum then Chairman, Patna High Court Mediation Committee. Other Judges of the Patna High Court also graced the occasion. The programme also saw the presence of key attendees, including the Registrar General of the Patna High Court, officers of the Registry, Law Secretary of the Govt. of Bihar, District and Session's Judge of Patna, officers of BSLSA and BJA, DLSA Secretary of Patna and senior trainers nominated by MCPC, Supreme Court of India. Advocates from Patna High Court Mediation Centre also actively participated in the event.

14. "UNPACKING THE SHIFT FROM PENAL TO NYAYA" : ILI PATNA IN COLLABORATION WITH BSLSA AND BIHAR JUDICIAL ACADEMY HOSTS TALK ON BHARTIYA NYAYA SANHITA

The Indian Law Institute (ILI), Patna, in collaboration with the Bihar Judicial Academy and Bihar State Legal Services Authority, organized a comprehensive talk shedding light on the Bhartiya Nyaya Sanhita, titled "Unpacking the Shift from Penal to Nyaya." Under the guidance of the Patna High Court, the event aimed to delve into the transformative aspects of the new legal framework. The event, graced by esteemed dignitaries, included Justice K. Vinod Chandran, Chief Justice of the Patna High Court and Patron in Chief of Bihar State Legal Services Authority and Bihar Judicial Academy. Justice Ashutosh Kumar, JAD-1 of the Patna High Court and Designate Executive Chairman of Bihar State Legal Services Authority, along with Justice Vipul M. Pancholi, JAD-II of the Patna High Court, also attended, alongside other Judges of the Patna High Court. Dr. Jyoti Dogra Sood, Professor at ILI, served as the Key Speaker, while the session was moderated by Ms. Avantika Tiwari, a Research Scholar at ILI. Chief Justice K. Vinod Chandran addressed the audience, highlighting the societal journey from Regressive law to Progressive law, emphasizing the shift from retributive to reformatory punishment under the new Sanhita. Justice Ashutosh Kumar underscored the significance of the new law, labeling it as the most substantial change in law in the last 160 years. He elaborated on key concepts such as the introduction of new offences and zero tolerance for organized crime and terrorism, emphasizing that law is a remedy for the poor, not just a luxury for the rich.

15. DISPLAY OF TABLEAU OF BIHAR STATE LEGAL SERVICES AUTHORITY, PATNA AT GANDHI MAIDAN, PATNA ON THE OCCASION OF REPUBLIC DAY

Under the guidance of Hon' ble Mr. Justice Chakradhari Sharan Singh, JAD-1, Patna High Court- Cum-Executive Chairman, Bihar State Legal Services Authority, Patna displayed their tableau through Law Department at Republic Day Parade held at Gandhi maidan on 26th January 2024. The tableau won third place. The concept and display was related to Lok Adalat, Legal Services Camp and the Scheme SITARA, 2023, launched by Bihar State Legal Services Authority for the benefit of transgender person. The tableau displayed the resolution of disputes between the parties before the bench of Lok Adalat. It also included the Legal Services Camp and the beneficiaries for such camp who get various benefits of social schemes such as Ayushman Bharat card, Transgender Person Card, Disability card, wheelchair, etc. It also displayed the initiative taken by Bihar State Legal Services Authority for getting the slum children admitted in the schools and getting them educated. A huge lamp was also displayed EK DIYA VIDHIK SEWA KE NAAM which depicts that Bihar State Legal Services Authority's campaign launched during Diwali and Chhath to light up the awareness regarding Legal Services Institutions and their continuous service for the society to provide free and competent legal aid to every

person who is in need of Legal Services. Hon'ble Mr. Justice Chakradhari Sharan Singh, JAD-1, Patna High Court-Cum- Executive Chairman, Bihar State Legal Services Authority, Patna was also present at Republic Day Parade at Gandhi Maidan and encouraged the participants and also congratulated after the results. BSLSA secured Third Position amongst all the tableaux . Shilpee Soniraj, Member Secretary, Dhriti Jasleen Sharma, Joint Secretary, Neha Niharika, Assistant Registrar, Bihar State Legal Services Authority also supported the participants of their tableau. The aim of tableau to spread the awareness about legal services institutions to among general public.

16. SENSITIZATION-CUM-TRAINING PROGRAMME FOR DLSA, SECRETARIES OF BIHAR -

In a focused effort to enhance the efficacy of the District Legal Services Authorities (Dilsa), BSLSA, Patna organized a one day training twice on 6th and 7th November, 2023 and on December 22, 2023. The event aimed to provide valuable insights and discussions on the day to day functioning of DiLSAs. Justice Chakradhari Sharan Singh, JAD-1 cum Executive Chairman of BSLSA, actively engaged with full time Secretaries of DiLSAs during the program. The digital reporting system emerged as a key focus, with Justice Sharan stressing the importance of effective implementation to achieve the overarching goal of Access to Justice for all. Hon'ble G. Anupama, Judge, Patna High Court also graced the valedictory session during training on 6-7 November, 2023. Member Secretary Ms. Shilpee Soniraj, Joint Secretary Ms. Dhriti Jasleen Sharma and Assistant Registrar Ms. Neha Niharika were also present alongside the Secretaries of DiLSAs. The event facilitated interactive sessions covering various topics to the functioning of Legal Services Authorities.

17. MEETING OF ALL JAIL SUPERINTENDENT/ JAIL OFFICERS and NODAL OFFICER OF PRISON IN CONFERENCE HALL OF BSLSA

A meeting of all Jail Superintendents/Jail Officers and the Nodal Officer of Prison was held at the BSLSA Conference Hall on 23.04.2024 in compliance with the directions given by the Hon'ble Supreme Court of India dated 04.03.2024 in MA No. 344 of 2024 in Criminal Appeal No. 630 of 2024 (Laxman Ram Vs. State of Bihar). In the meeting, the Member Secretary of BSLSA emphasized the need to implement the aforementioned order and to ensure that the orders of the Hon'ble Supreme Court granting bail are promptly implemented. The objective of the Supreme Court's direction was to ensure that persons granted bail are expeditiously released on bail.

18. ONE DAY TRAINING WORKSHOP FOR PLVS BY CNLU CHILD RIGHTS CENTER IN ASSOCIATION WITH BSLSA AND UNICEF

The CNLU Child Rights Center, in collaboration with the Bihar State Legal Services Authority (BSLSA) and UNICEF, organized a one-day training workshop at the BSLSA premises. The program, held under the esteemed supervision of Mr. Faizan Mustafa, Vice Chancellor of CNLU, Patna, focused on enhancing the understanding and implementation of child rights among stakeholders. Ms. Shilpee Soniraj, Member Secretary, BSLSA and Ms. Margaret Gwada, Chief Officer of UNICEF, graced the event with her presence, lending valuable insights and support. The workshop featured interactive sessions, expert presentations, and discussions aimed at empowering participants with knowledge and tools to advocate for and protect children's rights. The collective efforts of CNLU, BSLSA, and UNICEF highlighted the importance of multi-stakeholder collaboration in fostering a safe and nurturing environment for children.

19. VIRTUAL LAUNCH OF VICTIM COMPENSATION SCHEME PORTAL ON BSLSA WEBSITE

The Bihar State Legal Services Authority (BSLSA) has taken a significant step forward in enhancing access to justice by launching the Victim Compensation Scheme portal on its official website on 27.06.2024. The virtual launch event was graced by the esteemed presence of Ms. Dhriti Jasleen Sharma, Joint Secretary of BSLSA, who officially inaugurated the portal. The launch saw active participation from officers of BSLSA and all the Secretaries of the District Legal Services Authorities (DLSA) across the state. This new online platform aims to streamline the process of applying for victim compensation, ensuring timely and efficient support for victims of crime, and reinforcing BSLSA's commitment to upholding justice and providing crucial assistance to those in need.

20. TRAINING CUM SENSITIZATION PROGRAMME AT BSLSA :

The Bihar State Legal Services Authority conducted the following Training Programmes for the different stakeholders of Legal Services :

S.N.	Date of Training	Participants	No. of Participants
1	11 th July, 2023	Staffs of Accountants (who deals with the work of Accounts) of District Legal Services Authorities	51
2	28 th July 2023	Staffs of DLSA and of SDLSC	53
3	05 th August, 2023	Panel Lawyers of Legal Services Clinics of JJB	35
4	19 th August, 2023	Panel Lawyers of Legal Services Clinics of CWC	34
5	26 th August, 2023	Panel/Retainer Lawyers of Front Office of DLSA and SDLSC	43
6	02 nd September, 2023	Remand Lawyers of 19 DLSAs and Remand Lawyers of SDLSC comes under those 19 DLSAs	73
7	16 th September, 2023	Remand Lawyers of 18 DLSAs and Remand Lawyers of SDLSC comes under those 18 DLSAs	86
8	23 rd September, 2023	Jail Visiting Lawyers of 19 DLSAs and Jail Visiting Lawyers of SDLSC comes under those 19 DLSAs	62
9	30 th September, 2023	Jail Visiting Lawyers of 18 DLSAs and Jail Visiting Lawyers of SDLSC comes under those 18 DLSAs	59
10	04 th November, 2023	Staff Accountants (who deals with the work of Accounts) of District Legal Services Authorities	36
11	06 th -07 th November, 2023	Full Time Secretaries of DLSAs of Bihar	37
12	25 th November, 2023	Para Legal Volunteers (PLVs) of Front Office of DLSA and SDLSC	75
13	02 nd December, 2023	Para Legal Volunteers (PLVs) of Legal Services Clinics of JJB	57
14	16 th December, 2023	Para Legal Volunteers (PLVs) of Legal Services Clinics of CWC	57
15	22 nd December, 2023	Full Time Secretaries of DLSAs of Bihar	32
16	17 th February, 2024	Nodal Officer deputed for Legal Services at District Level.	29

17	02 nd March, 2024	Chief of LADCS of DiLSAs of Bihar	31
18	20 th March, 2024	Deputy Chief of LADCS of DiLSAs of Bihar	49
19	06 th April, 2024	Assistant of LADCS of DiLSAs of Bihar	60
20	20 th April, 2024	Accountants (who deals with the work of Accounts) of District Legal Services Authorities	39
21	04 th May, 2024	All Staff of District Legal Services Authorities & SDLSC/ Permanent Lok Adalats	91
22	16 th May, 2024	All Staff of District Legal Services Authorities & SDLSC/ Permanent Lok Adalats	69
23	18 th May, 2024	All Panel Lawyers of PHCLSC	39
24	07 th June, 2024	Panel Lawyers of Legal Services Clinics of JJB	32
25	12 th June, 2024	Para Legal Volunteers (PLVs) of Legal Services Clinics of JJB & CWC	73
26	15 th June, 2024	Panel Lawyers of Legal Services Clinics of CWC	23
		Total 26 Programme=	1325

21. TRAINING PROGRAM WITH BIHAR JUDICIAL ACADEMY:

Officers of BSLSA participated as Speaker & Resource person in the following training programme:

Sl.No.	Date	Target Group	Topic
1	18.05.2023	Orientation Course for Additional District & Sessions Judge BATCH-IV	Interaction and Discussion on Alternative Dispute Redressal Mechanism
2	27.05.2023	Presiding Officers of POCSO Court	Interaction and Discussion on Victim Compensation Scheme
3	25.06.2023	Special Training Programme for Secretaries, DLSA	Interaction and Discussion on Role of Secretary, DLSA in execution of Victim Compensation Scheme
4	30.06.2023	Additional District & Sessions Judges	Interaction and Discussion on Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, Commonly known as the POSH Act.
5	15.07.2023	Chief Judicial Magistrates	Interaction and Discussion on Victim Compensation Scheme.
6	05.08.2023	Additional District & Sessions Judges	Interaction and Discussion on Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act,

			Commonly Known as the POSH Act
7	13.08.2023	Civil Judges (Sr.Div.)	Interaction and Discussion on Victim Compensation Scheme under CPC & Interaction and Discussion on Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, commonly known as the PoSH Act.
8	19.08.2023	Civil Judges (Sr.Div.)	Interaction and Discussion on Victim Compensation Scheme.
9	27.08.2023	Additional District & Sessions Judges	Interaction and Discussion on Victim Compensation Scheme under CPC & Interaction and Discussion on Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, Commonly Known as the PoSH Act.
10	01.10.2023	Civil Judges (Sr.Div.) Batch II	Interaction and Discussion on Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, Commonly Known as the POSH Act
11	12.12.2023	Additional District & Sessions Judges, Batch I	Interaction and Discussion on Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, Commonly Known as the POSH Act
12	18.01.2024	Interaction and discussion on Legal Services Authorities Act, 1987. Interaction and discussion on Victim Compensation Scheme	Orientation Course for Civil Judge (Sr. Div.) Batch I
13	02.02.2024	Interaction and discussion on Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, Commonly known as POSH Act	Orientation Course for ADJ, Batch I
14	04.02.2024	Interaction and Discussion on Victim Compensation Scheme	Orientation Course for ADJ, Batch I
15	10.02.2024	Interaction and Discussion on Victim Compensation Scheme	Civil Judge (Jr. Div.), Batch I
16	23.02.2024	Interaction and Discussion on Victim Compensation Scheme	Civil Judges (Jr. Div.) & Induction Training of Probationary Civil Judges Batch B

17	25.02.2024	Interaction and discussion on Role of Court in ensuring compliance with Sec 15A of the SC & ST (Prevention of Atrocities) Act.	Presiding Judicial Officers of the SC/ST Court
18	28.02.2024	Interaction and Discussion on Victim Compensation Scheme under CrPC & Interaction and Discussion on Sexual Harassment of Women at Workplace (Prevention , Prohibition and Redressal) Act, commonly known as PoSH Act	Probationary Civil Judges of 31st Batch
19	15.03.2024	Interaction and Discussion on Victim Compensation Scheme	Civil Judges (Jr. Div.)
20	19.04.2024	Interaction and discussion on Victim Compensation Scheme	Newly Recruited District and Session's Judges (Direct from Bar)
21	26.04.2024	Interaction and Discussion on Victim Compensation Scheme	Civil Judge (Junior Division)
22	22.06.2024	Interaction and Discussion on Role of Secretary, DLSA in execution of Victim Compensation Scheme	DLSAs Secretaries

22. CELEBRATION OF SPECIAL DAYS :

A. INDEPENDENCE DAY, 15TH AUGUST, 2023

The Independence Day of India on 15th August, 2023 was celebrated in BSLSA with great éclat. The event began with hoisting of the National Flag by Respected Mr. Chakradhari Sharan Singh, (former) Judge, Patna High Court cum executive Chairman , BSLSA and singing of National Anthem. On the occasion, officers of BSLSA i.e. Mr. Rajesh Narayan Sewak Pandey, Member Secretary, BSLSA; Ms. Dhriti Jasleen Sharma, Joint Secretary BSLSA; Mr. Rohit Kumar, Registrar, BSLSA; Ms. Kiran Ojha, Assistant Registrar, BSLSA and Ms. Arti Kumari, Assistant Registrar, BSLSA along with all the staff members of BSLSA and Tele Law Panel Advocates were present. The hoisting of National Flag was followed by an address by (former) Executive Chairman, BSLSA on the importance of observance of Independence Day.

B. LEGAL AWARENESS PROGRAMME ON ALL TOURIST PLACES IN BIHAR ON THE OCCASION OF WORLD TOURISM DAY (27TH SEPTEMBER, 2023)

Bihar State Legal Services Authority has launched an initiative to celebrate the World Tourism Day, on 27th September 2023 to spread the legal awareness at tourist places of international and national interest in Bihar. An initiative was taken that all DLSAs of Bihar to coordinate with District Administration to emphasis on cleanliness and maintenance of these tourist places.

C. SWACHHTA HI SEWA DRIVE (OCTOBER, 2023)

The Swachhta Hi Sewa fortnightly campaign was enthusiastically celebrated at both the District Legal Services Authorities (DLSAs) and BSLSA, embodying a collective commitment to cleanliness and

service. During this period, a myriad of activities aimed at promoting cleanliness and hygiene were organized, reflecting a deep-seated dedication to fostering a cleaner and healthier environment. From cleanliness drives to awareness sessions on waste management, the campaign underscored the importance of individual and collective responsibility in maintaining cleanliness in our surroundings. Through collaborative efforts and community engagement, DLSAs and BSLSA reaffirmed their role not only as legal institutions but also as agents of positive social change, demonstrating that a clean environment is not just a duty but a shared aspiration for all.

D. INTERNATIONAL DAY OF GIRL CHILD – 11TH OCTOBER, 2023

The International Day of the Girl Child was commemorated across various districts of Bihar with vibrant poster-making and essay-writing competitions. These events served as platforms for young girls to express their creativity and voice their thoughts on issues affecting them. Through colorful posters and insightful essays, participants shed light on themes such as gender equality, education access, and empowerment. The competitions not only provided a forum for artistic expression but also fostered awareness and dialogue on the challenges faced by girls in society. By celebrating the International Day of the Girl Child in this manner, communities in Bihar reaffirmed their commitment to promoting the rights and well-being of girls, ensuring that their voices are heard and their talents recognized.

E. WORLD STUDENT’S DAY – 15TH OCTOBER, 2023

World Student’s Day is celebrated on 15th October every year on the birth anniversary of former Indian President Dr. A.P.J. Abdul Kalam, who was fondly remembered as the “People’s President” during his tenure. To acknowledge his efforts towards students and education, all the District Legal Services Authorities of Bihar under the aegis of Bihar State Legal Services Authority, Patna organized Essay Writing Competition on the occasion of his birthday i.e. on 15th October, 2022.

F. NATIONAL LEGAL SERVICES DAY – 9TH NOV, 2023

Legal Service Day was commemorated at the premises of BSLSA with great fervor, honoring the exemplary contributions of outstanding PLVs (Para Legal Volunteers) and panel advocates. This occasion served as a platform to recognize and celebrate their tireless efforts in providing legal aid and assistance to those in need. The event highlighted the crucial role played by PLVs and panel advocates in advancing access to justice and upholding the principles of legal equality. Through their dedication and commitment, they have significantly impacted the lives of countless individuals, ensuring that justice is accessible to all. By felicitating these exemplary individuals, Legal Service Day not only acknowledged their invaluable service but also inspired others to continue their noble work in serving the community through legal aid. Best Panel Advocate and Best PLV were felicitated by BSLSA on this occasion.

G. REPUBLIC DAY (26th JANUARY, 2024)

The premises of BSLSA (Bihar State Legal Services Authority) radiated with patriotic fervour and unity as the nation celebrated Republic Day. The unfurling of the flag was a moment of pride, carried out by the esteemed Hon’ble Executive Chairman BSLSA Mr. Chakradhari Sharan Singh, with all the judges of the Patna High Court, including the Hon’ble Chief Justice, Patna High Court Mr. K. Vinod Chandran gracing the occasion with their esteemed presence.

The event wasn't just about dignitaries; it was a celebration of inclusivity. Officers of BSLSA, Ms. Shilpee Soniraj, Member Secretary, BSLSA, Ms. Dhriti Jasleen Sharma, Joint Secretary, BSLSA and Ms. Neha Niharika, Assistant Registrar, BSLSA alongside dedicated staff members, joined in,

emphasizing the collective commitment to justice and democracy. Moreover, the gathering included a special touch of compassion and progress as children from slums, whose admissions to schools were facilitated by the authority, added their innocent enthusiasm to the festivities.

In this amalgamation of authority, community, and progress, Republic Day at BSLSA premises echoed the core values of equality, justice, and education, symbolizing the vibrant spirit of the nation.

H. WORLD RADIO DAY (13th February, 2024)

On World Radio Day, officers of BSLSA Ms. Dhriti Jasleen Sharma, Joint Secretary, BSLSA and Ms. Neha Niharika, Assistant Registrar, BSLSA undertook a significant initiative by visiting Beur Jail to deliver a powerful message about legal services to all the inmates through Radio Dosti, a radio setup within the correctional facility. This endeavour aimed not only to raise awareness about legal rights and services but also to foster a sense of connection and empowerment among the incarcerated population.

With Radio Dosti as the conduit, BSLSA officers conveyed crucial information about legal aid, access to justice, and the importance of seeking assistance when needed. They addressed common legal queries, clarified misconceptions, and provided insights into the avenues available for legal support within the prison system.

This outreach effort was more than just a broadcast; it was a gesture of solidarity and support for individuals who may feel marginalized or isolated from legal resources. By leveraging the platform of Radio Dosti, BSLSA officers ensured that every inmate had access to vital information that could potentially impact their legal journey and overall well-being.

Moreover, this initiative exemplified the transformative power of communication and community engagement in promoting legal awareness and advocacy. It underscored the commitment of BSLSA to uphold the principles of justice and inclusivity, even within the confines of a correctional facility.

As the messages resonated through the airwaves of Beur Jail on World Radio Day, they carried with them the promise of hope, empowerment, and the reaffirmation of the inherent dignity and rights of all individuals, regardless of their circumstances.

I. INTERNATIONAL LABOUR DAY (1st May, 2024)

On Labour Day, a pivotal occasion celebrating the contributions of workers worldwide, under the guidance of Bihar State Legal Services Authority, a unique initiative unfolded as legal practitioners were enlightened by the Learned Secretaries of District Legal Services Authorities (DiLSAs). Recognizing the significance of advocacy in championing the rights and welfare of laborers, the Ld. Secretaries of DiLSAs conducted awareness sessions tailored specifically for advocates in some Districts. These sessions aimed to deepen their understanding of labor laws, emphasizing the importance of upholding workers' rights and promoting fair labor practices. Through engaging discussions and informative presentations, advocates were equipped with the knowledge and tools necessary to effectively advocate for labor justice within the legal system. This collaborative effort between the legal fraternity and the DiLSAs underscored a shared commitment to advancing social justice and advocating for the rights of workers on Labour Day and beyond.

J. WORLD NO TOBACCO DAY (31st May, 2024)

On May 31, 2024, World Anti-Tobacco Day was commemorated by the Bihar State Legal Services Authority (BSLSA) and across various districts of Bihar with a strong commitment to public health and

awareness. Officers and staff at BSLSA, alongside their counterparts in different districts, took a solemn oath to combat the use of tobacco and promote healthier lifestyles within their communities. The event underscored the adverse effects of tobacco on health and society, reinforcing the collective resolve to reduce tobacco consumption through education, advocacy, and stringent enforcement of anti-tobacco laws. This unified action across the state highlighted the critical role of legal authorities in championing public health initiatives and fostering a tobacco-free environment.

K. WORLD ENVIRONMENT DAY (5th June, 2024)

On June 5, 2024, World Environment Day was celebrated with fervor by the Bihar State Legal Services Authority (BSLSA) and all the districts of Bihar. In a unified effort to promote environmental sustainability, officers and staff took part in tree-planting ceremonies, symbolizing their commitment to a greener future. These activities were aimed at raising awareness about the importance of environmental conservation and the critical role trees play in maintaining ecological balance. The event saw enthusiastic participation, with numerous trees being planted across various locations, transforming spaces into greener, more vibrant areas. This initiative not only highlighted the environmental responsibilities of the legal community but also served as a call to action for broader community engagement in protecting and nurturing the environment.

L. INTERNATIONAL DAY OF YOGA (21st June, 2024)

On June 21, 2024, the Bihar State Legal Services Authority (BSLSA) and all the district courts of Bihar celebrated International Yoga Day with great enthusiasm and participation. The event emphasized the importance of yoga in promoting physical and mental well-being among legal professionals and the community. Officers, staff, and participants engaged in guided yoga sessions, practicing various asanas and breathing exercises designed to reduce stress and enhance overall health. This collective celebration underscored the commitment of the legal community to holistic wellness and the integration of healthy practices into daily routines. The widespread observance across the state highlighted the universal appeal of yoga and its significance in fostering a balanced and healthy lifestyle.

M. INTERNATIONAL DAY AGAINST DRUG ABUSE AND ILLICIT TRAFFICKING (26TH JUNE , 2024)

On International Day Against Drug Abuse and Illicit Trafficking, the Bihar State Legal Services Authority (BSLSA) and all District Legal Services Authorities (DLSA) of Bihar marked the occasion with a series of meaningful activities aimed at raising awareness and combating the menace of drug abuse. The event was highlighted by a collective pledge-taking ceremony, where officials, volunteers, and participants committed themselves to the fight against drug addiction and illicit trafficking. This solemn pledge reinforced their dedication to fostering a drug-free society, emphasizing the importance of legal measures, community support, and educational initiatives in addressing this critical issue. The collaborative efforts of BSLSA and DLSA underscored their unwavering commitment to upholding justice, safeguarding public health, and promoting a safer, healthier environment for all citizens of Bihar.

23. PARTICIPATION OF BSLSA IN LEGAL AWARENESS PROGRAMS/ CONFERENCES/ CONSULTATION MEET AT DIFFERENT PLACES IN INDIA ORGANIZED BY NALSA, SLISA, DLSA OR ANY OTHER INSTITUTIONS.

- Ms. Dhriti Jasleen Sharma, Joint Secretary, BSLSA participated as speaker

on the topic of “Journey of Legal Aid Services in Empowering Vulnerable Voices” organised by Bihar Federation of Women Lawyers at L.N. Mishra Institute of Management (Auditorium) on 02.09.2023.

- Ms. Dhriti Jasleen Sharma, Joint Secretary, BSLSA attended the training programme on “Cyber Security Investigation” at Sardar Vallabh Bhai Patel National Police Academy (SVPNPA) , Hyderabad during the period 21.08.2023- 25.08.2023.
- Mr. R.N.S Pandey , District and Sessions Judge, Bhagalpur and then Member Secretary, BSLSA participated in the **“Round Table Conference of Member Secretaries of State Legal Services Authorities”**, Chaired by Member Secretary, NALSA on 15.09.2023 at Conference Hall Rouse Avenue District Courts Complex, New Delhi
- Ms. Dhriti Jasleen Sharma , Joint Secretary, BSLSA participated in State Level Consultation in collaboration with Kailash Satyarthi Children’s Foundation on 13.10.2023 at New Moot Court Hall, Library Building , 1st Floor, Chanakya National Law University, Mithapur, Patna.
- Ms. Shilpee Soniraj, Member Secretary, BSLSA attended the national level **“1st Regional Conference on Access to Legal Aid : Strengthening Access to Justice in the Global South” on 27th & 28th November, 2023** at New Delhi. The Conference was organized with the support of Government of India , in collaboration with International Legal Foundation (ILF) , the United Nations Development Programme (UNDP) and the United Nations Children’s Fund (UNICEF).
- Ms. Shilpee Soniraj, Member Secretary, BSLSA attended the commemoration **“Foundation Day of National commission of Women” on 31st January, 2024** at Plenary Hall, Bharat Mandapam, Pragati Maidan, New Delhi. The Programme was followed by an exhibition of products by women artisans from different states to give high visibility to local and indigenous products representing India’s rich culture, heritage and diversity.
- Ms. Dhriti Jasleen Sharma, Joint Secretary, BSLSA and Ms. Neha Niharika, Asst. Registrar, BSLSA participated in one day State Level Consultation on BSAPKY & Parwarish , HIV and AIDS (P&C) Act, 20217 and The Transgender Persons (Protection of Rights) Act, 2019 on 20.02.2024.
- All the officers of BSLSA attended the One Day Workshop organised by the Home Department , Bihar, Patna on 16.03.2024 at Gyan Bhawan , Patna relating to implementation of Major Criminal Act

24. BSLSA published and circulated **“BSLSA Newsletter for the period from April 2023 to March 2024”** to different stakeholders.

25. BSLSA felicitated the admission of almost 350 slum children in schools including Private Schools like G.D Goenka etc.

26. OTHER STATISTICAL DATA

Panel Lawyer, Retainer Lawyer & Remand Lawyer :-

S.N.	Name of the SLSA	Panel Lawyers			Retainer Lawyer				Remand Lawyer			
		Female	Male	Total	Male	Female	Others	Total	Male	Female	Others	Total
1	Bihar	428	1822	2250	85	27	0	112	226	35	0	261

PLV :-

	Name of the SLSA	Male	Female	Total
1	Bihar	3046	1079	4125

LEGAL SERVICES CLINICS :-

Name of the SLSA :- Bihar		Number of Legal Services Clinics							
	Law College/ Universities	Villages	Community Centres	Court	Jails	JJBs/CWCs/ Observation Homes/ Child- Care Institutions / Shelter Homes	For the people of North-East India	Others (please specify)	Total
Number of Legal Services Clinics	15	55	77	27	57	59	2	147	446

NATIONAL LOK ADALAT				
Date of NLA	Total no. of Pending cases	Total no. of Pre-Litigation cases	TOTAL	Settled amount in Rs.

	settled/ disposed off	settled/ disposed off		
09.09.2023	30728	63632	94360	3404131155
09.12.2024	25811	60274	86085	2414348245
09.03.2024	30534	69224	99758	3978367070

DISPOSAL OF CASES THROUGH MOBILE LOK ADALAT						
Mutation	Bank	Settled amount (Rs.)	Criminal/ Forest Act	Others	Total	No. of beneficiaries
4959	68	8384069	1452	3830	9870	3927

Mediation Statistics Report from July 2023 to June 2024							
Month	Year	Case Referred	Settled Cases	Not Settled Cases	No n Starter	Connected Cases	Pending Cases
JUL	2023	539	109	366	101	4	1145
AUG	2023	698	102	395	99	5	1247
SEP	2023	614	131	394	113	0	1223
OCT	2023	554	108	356	89	2	1224
NOV	2023	556	108	287	72	0	1313
DEC	2023	525	104	349	52	1	1333
JAN	2024	693	140	411	125	3	1350
FEB	2024	628	160	412	89	0	1317
MAR	2024	789	142	420	90	0	1454
APR	2024	703	139	463	106	2	1449
MAY	2024	825	175	533	95	9	1471
JUN	2024	606	140	360	94	0	1483
	Total	7730	1558	4746	1125	26	16009

BIHAR VICTIM COMPENSATION SCHEMES

	Nature of Offences	Number of victims	Amount has been allotted to DLSAs for providing compensation to

1 st July, 2023 to 30 th Jun, 2024			the victims (in RS.)
	Acid	16	40,50,000/-
	POCSO	426	12,03,36,000/-
	Rape	18	74,50,000/-
	Death	99	2,70,25,000/-
	Others	04	8,00,000/-
	Total	563	15,96,61,000/-

PHOTOGRAPHS



Hon'ble Judges of Patna High Court along with officers of Registry, BSLSA and BJA at Bihar Judicial Academy during the Inaugural Session of 40 Hours Mediation Training



Participant Judicial Officers along with officers of BSLSA and BJA during 40 hours mediation training session



Hon'ble Judges of Patna High Court during Virtual Launch Session of LADCS



Hon'ble Justice Chakradhari Sharan Singh at BSLSA during the launch session of SITARA Scheme



Hon'ble Judges at BJA during ILI Event



BSLSA's Tableau displayed on 26th January, 2024 at Gandhi Maidan, Patna



Slum Children who were admitted in Schools



Slum Children who were admitted in schools



Slum children at Legal Services Camp



Hon'ble Judges of Patna High Court and Transgender Persons at BSLSA Premises on 15th August 2023



Hon'ble Justice Chakradhari Sharan Singh giving tricycle to physically disabled person at Megal Legal Services Camp